

(2020) 05 SHI CK 0036
In the High Court Of Himachal Pradesh
Case No : CWPOA No. 4567 Of 2020

Anil Kumar

APPELLANT

Vs

State Of Himachal Pradesh & Others

RESPONDENT

Date of Decision : 18-05-2020

Acts Referred:

Citation : (2020) 05 SHI CK 0036

Hon'ble Judges : Tarlok Singh Chauhan, J;Anoop Chitkara, J

Bench : Division Bench

Advocate : A.K. Gupta, Ranjan Sharma, Vikas Rathore, Vinod Thakur, Seema Sharma

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

Learned counsel for the petitioner states that he is under instructions not to press this writ petition provided that he is granted liberty to file representation to the respondents under the new Policy relating to appointment on compassionate grounds. The prayer being innocuous is allowed. Accordingly, the writ petition is disposed of with liberty to the petitioner to make a representation, in accordance with the aforesaid policy. The petitioner shall positively make a representation within four weeks from today. The respondents in turn will consider the same within further period of four weeks from the receipt thereof. Needless to say that the order so passed shall be self contained and speaking one. It goes without saying that in case the petitioner still feels aggrieved, he shall be at liberty to approach this Court. Parties to bear their own costs. Pending application(s), if any, shall also stand disposed of.